

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 312/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 630 MW Firm and Dispatchable Power from ISTS- connected Renewable Energy Power Projects (SECI-FDRE-IV) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondent : Hero Solar Energy Private Limited & Ors.

Date of Hearing : **10.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Rahul Ranjan, Advocate, SECI  
Shri Mudit Jain, SECI

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking the adoption of tariff of the 630 MW Firm and Dispatchable Power from inter-State Transmission System connected Renewable Energy Power Projects (SECI-FDRE-IV) and selected through the competitive bidding process as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems*" dated 9.6.2023 ('the Guidelines') issued by the Ministry of Power, Government of India.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents subject to just exceptions.
- (b) Respondents to file their reply, if any, within two weeks after serving a copy of the same to the Petitioner, who may file its rejoinder within a week thereafter.
- (c) The Petitioner to file the following information/details on an affidavit within two weeks:
  - i) A copy of the document/certification indicating that the bid evaluation authority has satisfied itself that the price of the selected offer is reasonable and consistent with the requirement as per Clause 11.2 of the Guidelines.
  - ii) Status of the execution of the PPAs and PSAs and the anticipated timeline for tying up the entire awarded capacity.

3. The matter will be listed for hearing on **12.11.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**